

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 135 of 2020

In the matter of:

Sushil Kumar Singh

....Appellant

Vs.

Shalini Chaudhary & Ors.

....Respondents

Present:

Appellant: Mr. Anurag Ojha, Advocate

**Respondents: Mohd. Nazim Khan and Mr. A. Rayeen for IRP
Mr. Sameer Jain and Mr. Anant Gupta, Advocates for R-1.
Mr. Manmeet Jain, Advocate for R-3.**

ORDER

12.02.2020: Learned Counsel for the Respondent 1 & 2 and 3 appearing in person shall file their Reply Affidavit within 2 weeks. Rejoinder, if any, may be filed within one week thereof.

Learned counsel for the Appellant to provide complete set of paper book to the learned counsel for the Respondent during the course of the day.

Post this appeal 'For Admission (After Notice)' on **06th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn